

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

23

CP 645/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES: Gaurihar Vastunirman Pvt.Ltd.

V/s
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
23	Harsh Keshavnig	Adv. Kes Petitioner	Harsh Keshavnig

ORDER

CP No. 645/252(3)/NCLT/MB/MAH/2017

Counsel for the Petitioner is present.

For the Company Petition has been filed under Section 252(3) of the Companies Act, 2013 instead of filing under 252(1) of the Companies Act, 2013 against striking off order passed by the Registrar of Companies (RoC), at request of the Petitioner side, this Petition is hereby **dismissed** as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)